

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:242  
ANSWERED ON:10.12.2014  
ALLOTMENT OF LAND  
Simha Shri Prathap

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether the Delhi Development Authority (DDA) has laid down any policy for allotment of land to hospitals, colleges/universities and dispensaries and if so, the details thereof;
- (b) whether a number of applications/ requests for allotment of land for setting up of these institutions are pending with DDA;
- (c) if so, the details thereof and the reasons for the pendency; and
- (d) the action being taken to expedite allotment of land to these projects?

**Answer**

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU)

(a) to (d) : A statement is laid on the Table of the Sabha.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.242 FOR 10.02.2014 REGARDING ALLOTMENT OF LAND.

(a) : The provisions for allotment of Nazul Land for Institutional purpose have been laid down in "The DDA (Disposal of Developed Nazul Land) Rules-1981". Currently, the mode of allotment of institutional land to private societies for hospitals, schools and various other institutional purposes is by way of auction. However, allotment of land to local Government bodies/ Departments for hospitals, colleges/universities and dispensaries is being made on predetermined rates.

(b), (c) and (d) : At present the requests for allotment of land for 08 sites for Government dispensaries, 02 sites for Government hospitals and 01 site for Government colleges/ universities are pending. While DDA has been meeting the requests expeditiously, allotment of land for institutional purposes is a continuous process, which requires earmarking of land, ascertaining the ownership and litigation status, feasibility and change of land use.